

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 760

TO BE ANSWERED ON NOVEMBER 21, 2019

STATUS OF NURHP

**NO. 760 SHRI DEVJI M. PATEL : MS. PRATIMA BHOUMIK :
 SHRI SUDHAKAR TUKARAM SHRANGARE:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the current status of National Urban Rental Housing Policy (NURHP);**
- (b) the reasons for delay in implementation of the policy; and**
- (c) the steps taken by the Government for time bound implementation of NURHP in order to meet urgent need for housing of urban poor particularly migrant people?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (c) Land and colonization being a State subject, States / Union Territories are governed by their respective rental laws.

In order to meet urgent need for housing for migrant people and considering the importance of rental housing in realizing the vision of Housing for All, this Ministry has prepared a draft Model Tenancy Act (MTA). MTA aims to promote rental housing by balancing and protecting the interest of both the tenant and owner by regulating renting of premises in an efficient and transparent manner through an adjudicating mechanism for speedy dispute resolution.
